

co-operatives, autonomous bodies, educational institutions, voluntary organisations and non-governmental organisations, for their creation.

In order to co-ordinate implementation and monitoring of FPTCs in various States, the Ministry envisages constitution of a state level monitoring committee by the State Nodal Agency. The Ministry will also be represented in this monitoring committee.

In order to effectively implement the FPTCs and realise their objectives for operating as production and training centres, the Ministry has issued directives to all State Nodal Agencies for early constitution of monitoring committees, and for tie-ups with other rural development agencies and schemes operating in the area, for promotion of marketing of FPTC products and for self employment of FPTC trained personpower.

The scheme for FPTC provides a "Hands On" experience in operating and managing a small processing unit. The trainees participate in various activities such as book keeping, manufacturing, quality testing and marketing of products.

[English]

New Board of Air India and Indian Airlines

486. SHRI P.C. THOMAS :
SHRI SUSHIL KUMAR SHINDE :
DR. SUSHIL INDORA :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have terminated the offices of Board of Directors of Air India and Indian Airlines;

(b) if so, the reasons therefor;

(c) whether the respective Boards have taken any decision in this regard and a new Board has been formed for the administration of Air India and Indian Airlines;

(d) the total savings in the expenditure that are likely to be made on this account; and

(e) the details of the new scheme adopted for the better co-ordination of the working of Air India and Indian Airlines?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) : (a) to (d) The Government has reconstituted the Boards of Indian Airlines Limited and Air India Limited separately as both the airlines have their own distinct organisational, operational and functional ethos and work in different market environments. This step will make the airlines more competitive.

(e) With a view to optimise the utilisation of the resources and to improve operational and financial efficiencies, Government has issued a directive in December, 1998, advising both the airlines to:

- (i) Rationalise schedules; (ii) Establish common rated fares; (iii) Expand code share arrangements; (iv) Maintain common offices/GSAs as far as possible; (v) Explore the possibility of leasing in and leasing out of capacity to/from each other at the going market rates; (vi) Undertake joint advertisement promotion, marketing activities and coordinate ground handling of flights and related activities.

Advertisement of Liquor in Media

487. SHRI ANANT KUMAR HEGDE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware of the recent spurt in the number of advertisements on liquor in electronic media and print media;

(b) if so, whether the Government are thinking of regulating such advertisements; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR NAQVI) : (a) While All India Radio and Doordarshan do not broadcast any advertisement on liquor, the Government is not aware of spurt of such advertisements in the print media. However, the programmes of foreign satellite channels are unplinked from outside the country and, therefore, do not presently fall within the ambit of the Indian Laws, unless decoders are required for their reception.

(b) and (c) All India Radio and Doordarshan have their code of Commercial Advertisements, which, *inter alia*, prohibit broadcast of advertisements on liquor. Regarding press, the Government pursues a policy of